

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 1976 OF 2025

DAMODAR VALLEY POWER CONSUMERS'
ASSOCIATION & ORS.

Appellant(s)

VERSUS

WEST BENGAL ELECTRICITY REGULATORY
COMMISSION & ORS.

Respondent(s)

WITH

CIVIL APPEAL NO(S). 2281 OF 2025

O R D E R

1. Heard learned senior counsel appearing for the respective parties.
2. While we are not inclined to interfere with the impugned order passed by the Appellate Tribunal for Electricity (APTEL), the thirty days period/time granted by the APTEL in paragraph 41 of the impugned order is extended till 30th April 2025. However, it is made clear that no further extension of time in this respect will be granted.
3. The Civil Appeals are disposed of.
4. Pending application(s), if any, shall stand disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[MANOJ MISRA]

NEW DELHI;
FEBRUARY 14, 2025

ITEM NO.22+63

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1976/2025

DAMODAR VALLEY POWER CONSUMERS ASSOCIATION & ORS. Appellant(s)

VERSUS

WEST BENGAL ELECTRICITY REGULATORY COMMISSION & ORS. Respondent(s)

IA No. 34108/2025 - EX-PARTE STAY

IA No. 34107/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 34112/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

With

Civil Appeal No(s). 2281/2025

IA No. 37943/2025 - EX-PARTE AD-INTERIM RELIEF

IA No. 37946/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 37941/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 14-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) : Mr. Kapil Sibal, Sr. Adv.
Mr. Maninder Singh, Sr. Adv.
Mr. Amit Kapur, Adv.
Mr. Rajiv Yadav, AOR
Mr. Nishant Bhatia, Adv.
Mr. Akshat Jain, Adv.
Mr. Sayan Ghosh, Adv.

Mr. Sajan Poovayya, Sr. Adv.
Mrs. Sanjanthi Sajan Poovayya, Adv.
Ms. Dipali Sheth, Adv.
Mr. Nikunj Dayal, AOR
Mr. Pramod Dayal, Adv.
Mr. Shubham Mehta, Adv.
Ms. Raksha Agarwal, Adv.
Ms. Manjit Kaur Velkhu, Adv.

For Respondent(s) :Mr. Abhishek Manu Singh, Sr. Adv.
Mr. Vikas Singh, Sr. Adv.
Mr. Shri Venkatesh, Adv.
Ms. Kanika Chugh, Adv.
Mr. Shryeshth Ramesh Sharma, Adv.
Mr. Ashutosh Kumar Srivastava, Adv.
Mr. Bharath Gangadharan, Adv.
Mr. Nihal Bhardwaj, Adv.
Mr. Aashwyn Singh, Adv.
Mr. Abhishek Nangia, Adv.
Mr. Kartikay Trivedi, Adv.
Mr. Nitin Saluja, AOR

Mr. Shri Venkatesh, Adv.
Ms. Kanika Chugh, Adv.
Mr. Shryeshth Ramesh Sharma, Adv.
Mr. Ashutosh Kumar Srivastava, Adv.
Mr. Bharath Gangadharan, Adv.
Mr. Nihal Bhardwaj, Adv.
Mr. Aashwyn Singh, Adv.
Mr. Abhishek Nangia, Adv.
Mr. Kartikay Trivedi, Adv.
Mr. Nitin Saluja, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Civil Appeals are disposed of in terms of the Signed Order.
2. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Order is placed on the file)